

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 112 of 2010

(Arising out of Order-in-Appeal No. 144-150/2009 dated 21/10/2009
passed by the Commissioner of Central Excise (Appeals-I), Bangalore)

M/s. Industrial Hygienic Systems,

No.73/1, Chikkapothappa Garden,
Lasker, Adugodi,
Bangalore - 560001.

Appellant(s)

VERSUS

**The Commissioner of Central Excise,
Bangalore I Commissionerate,**

C.R. Buildings, Queens Road,
Bangalore - 560001
Karnataka

Respondent(s)

Appearance:

Mr. M.S. Nagaraja, Advocate,
T. Rajeswara Sastry & Associates.
No.1010, 2nd Floor,
Above Corp.Bank,
26th Main, 4th T Block,
Jayanagar
Bangalore - 560 041

For the Appellant

For the Respondent

Mrs. C.V. Savitha,
Superintendent (AR)

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20561 /2020

Date of Hearing: 03/09/2020

Date of Decision: 03/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **03/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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